

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

RA No.114/2003 In  
OA NO. 548/2002

New Delhi this the 23<sup>rd</sup> day of ~~April~~<sup>May</sup>, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)  
HON'BLE SH. C.S. CHADHA, MEMBER (A)

Shri J.S. Thakur

.....Applicant

Versus

Union of India and Others

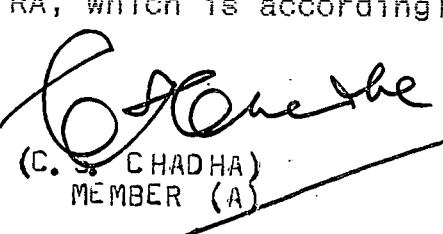
.....Respondents

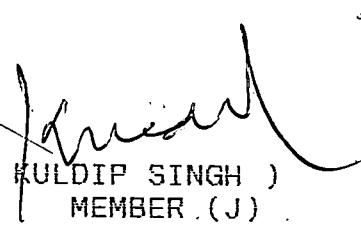
O R D E R BY CIRCULATION

The present RA No.114 of 2003 has been filed by the applicant for review of the order passed in OA No.548 of 2002 on 10.3.2002.

2. In the RA the review applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were considered. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

  
(C.S. CHADHA)  
MEMBER (A)

  
( KULDIP SINGH )  
MEMBER (J)

'Rakesh'